THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Please conclude.

DR. BHAI MAHAVIR; con I am cluding. There is another enquiry to which there is a reference. One of the contractors tampered with the permit which he has been given. He forged the permit. An enquiry was ordered. Now, this is a matter on which the State Government took ac The officer who conducted tion. the enquiry came to the conclusion that the contractor snuald Be charged un der sections 420. 467. 468, 471 and of the Indian Penal Code 379 and sec'ions 41 and 42 of the Indian Forest Act. But no action was taken against him under the sections of the Indian Code. Only the concerned Forest Act sections were applied against him. But he refused to pay the amount. Rs. 500 was charged as fine and the timber was returned ihe Ulim. So, this is continuing. The ibn the Forest is Department ifeelf is involved and there is a direct safe route suggested both where the timber can be smuggled out and how it can reach the Jagadhari timber market. The railways provide the because there are conduit no The Gov check-posts or police posts. ernment has set up an Echology De partment. One of <sup>our ver</sup>y distin partment. guished colleagues of the other House has been made Minister in charge of What is environment environment? How is it going to be saved if at this rats we are going to destroy our forest wealth and our Chief Ministers and their colleagues are blamed for direct involvement in this. Therefore, this is a matter where the police ma chinery is made ineffective, where al case, are sheltered and the not being provisions of law are ap plied to formally. So, Ι would like to ask the hon. Minister here-alhe is busy in his gossip... through fee'.1 rhuis) he would not listen bet] :iring this to to the notice of the Prime Minister for proper action at the party end and at ihe governmental level because

these are the things which should not  $b_e$  taken from the party angle. It involves the 'interest of the whole country and it<sub>s</sub> economy.

#### THE POWERS OF ATTORNEY (AMENDMENT) BILL, 1982

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD): Sir, I move:

"That the Bill further to amend the Powers of Attorney Act, 1982, be taken into consideration."

This Bill is a very short one and I hope also a non-controversial one. It seeks to amend the Powers-of-Attomey Act, 1882, which has been in force for a century. On the whole the Act has worked well. But in the light of its policy of modernising and updating the laws, the question of its revision was considered by the Government in the light of the recommendations of the Law Commission on this Act. This Bill is the result.

It is noticed that although the Act deals with powers, of attroney, it has nowhere defined that expression and it does not state what a power of attorney is. Hence for understanding this expression used in the Act, it is necessary for individuals to consult Law Lexicons and other authortative legal treaties. To obviate this difficulty and to make the Act self-contained, it is proposed to add a definition of the expression 'power of attorney'.

Section 4 of the Act provides for the deposit of powers of attorney in High ts and for the issue of certified copies of such powers by the High Courts. These copies, without further proof, would be sufficient evi-' dence of the contents of the documents. It is proposed to make this facility available also to persons who live at places far away from the High Courts. To achieve this object, which would result in decentralisation, ihe Act is being amended so as to enable the deposit <sub>0</sub>f powers of attorney in the district courts also and for the issue of certified copies thereof by such courts. This provision should be of benefit to persons living in mofussil centres far away from the High Courts.

Section 5 of the Act as at present worded, gives the impression that the marriage of a minor, which is prohi-' bited by the Child Marriage Restraint Act, is permitted and that a married woman, who is minor could execute a power of attorney. The general rule of law as contained in section 183 of the Contract Act is that any person who is of the age of majority according to the law to which he is subject and who is of sound mind may employ an agent. Under the Child Marriage Restraint Act, the minimum age of marriage for a woman is 18 years which is also the normal age of majority. Further, a minor does not cease to be one merely because she is married. Therefore, it is proposed to delete the reference to a woman who is a minor so as to make it clear that a minor, whether married or unmarried, does not have the power to appoint an agent or execute a power of attorney.

The Bill seeks to achieve these objects. I would, therefore, commend this measure to the House.

The question was proposed.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): There is one amendment by Shri Shiva Chandra Jha for reference of the Bill to the Select Committee.

SHRI SHIVA CHANDRA JHA (Bihar); Sir, I beg to move:

"That the Bill further to amend the Powers-of-Attorney Act, 1882. be referred to a Select Committee of

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the Rajya Sabha consisting of the following members, namely:

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Nepaldev Bhattarcharya
- 4. Shri Dipen Ghosh
- 5. Shri Shuidhar Wasudeo Dhabe
- 6. Shri G. C. Bhattacharya
- 7. Prof. Sourendra Bhattacharjee
  - 8. Şari Hari Shankar Bhabhra
- 9. Shri Rameshwar Singh
- 10. Shri Hukmdeo Narayan Yadav
- 11. Shri Kalraj Mishra
- 12. Shrimati Mohinder Kaur
- 13. Shri Shiva Chandra Jha

with instructions to report by the first week of the next Session."

#### -The question was proposed.

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir, actually I have nothing much to say on this Bill. But I would like to seek some clarifications {rom tjhte hon. Minister.

The Law Commission in its Sixtyeighth Report suggested dropping of the Act and replacement of this Act by a new bill since it had become archaic. They wanted replacement of the Act by a new one. But now, in stead of replacement of the entire Act, the Government has sought to introduce some amendments only. So I would like to know from the hon. Minister as to why they have not acted according to the suggestion of the Law Commission in replacing the entire Act.

The second point that I want to be clarified is this. In clause 4 of the amending Bill, it seeks to omit the words "lunatic", or bankrupt", lu-nancy" and "bankruptcy". Now if [Shri Sukomal Sen you look at section 3 of the original Act, it reads like this:

"Any person making or doing any payment or act in good faith, in pursuance of a power-of-attorney shall not be liable in respect of the payment or act by reason that before the payment or act, the donor of the power had died..."

The word "died" remains, but the other words are omitted;

"...or become lunatic or unsound mind, or bankrupt or insolvent, or had revoked the power..."

According to the new amendment, the *bonafide*, of the power of attorney is not in question if the donor had died. But if the donor had become lunatic etc. according to the new amendment the power of attorney's *bonafide* may be put in question. I do not know why "lunatic", "or bankrupt", lu-nancy" and "bankruptcy" have been omitted from the original Act. It may be that in the original Act, there may be some repetition. I would like to know whether it is because of repetition that they have been omitted, or for some other reasons. This point may be clarified.

SHRI P. N. SUKUL (Uttar Pra desh): Mr. Vice-Chairman, Sir, I stand to support thig rather very sim ple and innocuous Bill known as the Powers-of-Attorney (Amendment) Bill, 1982.

This Bill is the direct consequence of the recommendations of the Law Commission as contained in its Sixty-eighth Report. In that Report, the Law Commission said that though the Act doe<sub>s</sub> not need reform in many matters of substance, the structure of its sections is at many places rather antiquated. A few provisions have become obsolete by the passage of time and therefore in the circumstances, it is desirable that the whole Act should be replaced instead of some amendments being carried out in the various sections. This was the re-

commendation of the Law Commission. However, our Government is of the view that since the Law Commission  $ha_s$  itself suggested certain amendments to the Act, all these amendments do not necessitate any radical or substantial change in the Act itself which has very well served the purpose for the last one century and only those amendments that are necessary should be incorporated in the Act and the Act should not be replaced by a new one. Accordingly this Bill is under our consideration.

The Law Commission felt that since the original Act does not contain any definition of the powers of attorney, a definition should be inserted therein and accordingly a definition is now being inserted in the Act through this Bill. Sir, this insertion is, therefore, in accordance with the suggestion of the Law Commission.

Section 2 of th<sub>e</sub> original Act deals with the effect of power of attorney and in the original Act there are certain repetitions of words - with the same meaning, with the same import. For example, the word "assurance" has been used as well as the word •instrument." "Assurance" is covered by the word "instrument" and therefore this is proposed to be omitted. It is perfectly in order.

Section 3 indemnifies the holder of a power of attorney against the acts done by him before notice of death is given. In section 3 certain words like '-lunatic" or "bankrupt" or "bankruptcy" are there. They are proposed to be omitted because their import  $i_s$  already covered under the term "of unsound mind." Once you say "of unsound mind", then you need not repeat all these things. That is why this proposal is perfectly in order.

According to section 4 of the original Act, the original instruments creating power of attorney are to be deposited in a High Court and copies are to be issued hy the High Court. Since it is proposed to extend ,this facility to those living in the districts at considerable distances from the High Courts by allowing instruments to be deposited in a District Court also and copies to be issued by the District Courts this is a very good proposal and there cannot be any controversy about it.

As regards section 5 of the principal Act, as explained by our new Deputy Minister, for the words "A married woman, whether a minor or not, shall, by virtue of this Act, have power, as if she were unmarried and of full age,", the words "A married woman of full age, shall by virtue of this Act, have power, as if she were unmarried," shall be substituted now. Now, even if she is married and a minor, she cannot issue a power of attorney. Therefore, this section is also being amended.

Since aU these amendments that, are proposed in the Bill are perfectly in order, I support this Bill.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): For the information of the Members, the hon. Health Minister will make a statement on the President's health at 4.15 today.

Now, Mr. Babul Reddy. .Not here. Shri S.' C. Jha.

श्री शिव चन्द्र झाः उपसभाश्यक्ष महोदय, इसके अन्दर जो भी इनकी भावना हो, ये एक ग्रन्छाई इस संशोधन दारा पावर आफ ग्रटानी वाले ऐक्ट में कर रहे हैं। स्टेटमेंट ग्राफ ग्रावर्जकट्स एण्ड रीजंस जिसको कहते है उसके अनुसार हाई कोर्ट में त्रोरिजिनल इन्स्ट्रमेंट रहेगा और वह क्योंकि बहुत दूर है इसलिये लोगों के पास पहुंचाने के लिये हर डिस्ट्रक्ट कोर्ट्स को भी पावर दे रहे हैं। मैं पूछना चाहता हूं कि यदि इसमें, सो काल्ड डेवलेप्ड मीन्स ग्राफ कम्यु-निकेशन जहां हैं, डिस्ट्रक्ट्स में, वहां के रहने वालों को ग्राप ज्यादा दूर वाला समझते हैं तो मैं समक्षता ह कि सब-डिवीजन में रहने वाले भी दूर हैं। मध्बनी जैसा जिला उसका सब-डिवीजन बहुत दूर है। कहने का मतलब यह है कि जब डिस्टक्ट कोर्ट में कर रहे हैं तो सब-डिबीजनल कोर्ट में क्यों नहीं कर रहे 킁? इसको ग्रापने क्यों नहीं किया ? सब डिविजनल कोर्ट में भी होना चाहिये। ग्रौर जो बातें है सुपरफीशियल इट में लुक सो सो लेकिन अब चंकि कोर्ट के मत्तालिक पावर्ज ग्राफ ग्रटानी के मत्तालिक यह कायदे हैं उसके विषय में मैं दो चार वातें कह देना चाहता हूं। ग्रभी जो हमारा ज्युडिशियल सिस्टम है, कोर्टस की बनावट के रूप में परिवर्तन की जरूरत है। अभी जो आपका सिस्टम है न्यायालयों का उसमें जजेज की बहाली करने का जो सिस्टम है वह अप्वाइंटे-टिंव है, आप जजेज अप्वाइण्ट करते है। हमारा समाज डेमोकेटिक समाज है और उसका ग्रादर्श यह कहता है कि चाहे न्यायालय के ग्रादमी को, मजिस्ट्रेट सिविलसर्विस का ग्रादमी हो, चाहे पुलिस के महकमे का ग्रादमी हो हमारी कोशिश यह होनी चाहिये कि उसका हैड इलेक्टिड हो। जनता द्वारा हो। मेरा कहना है कि यह एक्ट पास कर के यदि आप यह समझते है कि हम कमाल कर रहे है तो उससे भी बड़ा कमाल होगा यदि ग्राप जजेज को भी इलेक्टिड बनादें। इसके बारे में आप सोचें। आप हंसे नहीं, दूनिया में ऐसे पूंजीवादी देश है जहां पर जजेज इलेक्टिड होते है। सभी वहां पर अध्वाइण्टिड नहीं होते है। वह पंजीवादी समाज कौन है, अमरीकी ही समाज है जो पंजीवाद का हैड है। वहां पर केलिफानिया में सकिट कोर्ट के जज इलेक्टिड होते है। फेडरल कोर्ट ग्रार सुप्रीम कोर्ट के नहीं होते है। यह वात सहीं है लेकिन लोग्रर कोर्ट के जज इलेक्टिड होते हैं। हिन्द्स्तानी जिसका नाम दलीप सिंह सांड है वह कैलिफोर्निया में विद्यार्थी था। पढ़ने के बाद वहां सेटल हो गया। वह मैथिमेटिक्स का विद्यार्थी था ग्रीर वाद में खेती का काम करने लग गया। बीच में

# [श्री शिवचन्द्र झा]

भावना हई कि थोड़ी सो पोलिटिक्ल एक्टि-विटी हो। जाए और वह सकिट कोर्ट के जज के लिए खडा हो गया और वह इलैक्ट हो गया। उसके बाद धीरे धीरे वह हाउम आफ रिप्रे-जेंटेटिव में भी गया। वह एक अलग वात है। इस तरह से लोग्रर कोर्ट जो वहां पर है वहां जज इलेक्टिड होते हैं । ऐसा पंजीवादी समाज में हो रहा है। वह जनतन्त्र का तकाजा है। फेडरल कोर्ट स्रोर सुप्रोम कोर्ट में नहीं है ग्रमरीका में लेकिन लोग्रर कोर्ट में यह है। ऐसे हम भी शरू कर सकते हैं। मेरा कहना है किन्नाप कोर्ट मेन्द्रभी जोजजेज कोश्रप्वाइंट करने का. तरीका है ग्राप इसको इलैक्टिव बनाने के लिए सोचें। हाईकोर्ट का नहीं कर सकते हैं तो थोडी देर के लिए कम से कम डिस्टिक्ट कोर्ट के जजेज इलेक्टिड हो सकते हैं। अब सवाल यह पैदा होता है कि उनको चुनेगा कौन ? उसका एक इलेक्टोरल कालेज होगा। वह इलेक्टोरल कालेज क्या है। यह वहीं है जितने जिले में प्रेंक्टिसिंग लायर हों, जिस जिले का जज अप्वाइण्ट करना हो उस जिले के सारे प्रेविटसिंग लायर जो होंगे वे अपना एक इलोक्टोरल कालेज बनाएंगे और उन्हीं में से बादी जो सात साल का कम से कम तज्वी रखता हो वह खडा हो। यही नहीं कि ग्राम जनता उसको च नेगी । समझने की यह बात है कि इस तरह से इसमें जनता का पार्टीसिपेशन हो जाएगा, जिसको डेमोकटाइज करना कहते हैं यह हो जाएगा। यह सिलसिला चलेगा। इस बात को मैं आपके सामने रखना चाहता हं कि जजेज इस तरह से इलेक्टिड हो। जाएंगे यदि ग्राप ऊपर से नहीं सुप्रीम कोर्ट या हाई कोर्ट से नहीं कर सकते हैं तो डिस्ट्क्ट लेवल तथा सब डिवीजन लेवल पर श रूझात करें। उसके लिए यदि संविधान में संशोधन करना पड़े तो वह भी करें। इससे जनतन्त्र पलोरिश करेगा। अन्तिम बात है अटानी की, इसमें बात दूसरी है लेकिन उसी से सम्बन्धित है । मटानी के साथ जो एडवोकेट है मटानी है

ग्रमरीका में सब बकोल ग्रहानी कहलाते हैं कहते हैं ग्रापका अटानीं कौन है तो मेरा कहना यह है कि जो छोटे वकील हैं, जिनकी प्रेविटस अभी ज्यादा नहीं है, अन्मिंग ज्यादा नहीं है जिहोंने अभी गुरू किया है ऐसे जो परिस्थितियां हैं इनको सुधारने को लिए आप वकोलों की कोग्राप्नेटिव बनावें। इस तरह की फिजा कि वकोलों के लिए कोग्रापरेटिव चल रही हो। एक हवा बनाई जा रही है। तो में कहता हं लायजं के कोग्रापरेटिव हों, अटानीं इन जनरल का कोआप्रेटिव हो ताकि जो नये और छोटे वकील है उनकी कुछ सहायता हो सके और उनकी अनिग हो सके। बडे-बडे बकालतखानों में हाई कोर्ट ग्रौर सुप्रीम कोर्ट में बडे-बडे वकील मगरमच्छ की तरह से बन कर बैठे हैं और पैसा कमाते हैं। लाख-लाख रुपया कमाते हैं ग्रीर छोटे जे। स्टारटर्स हैं उनको मौका नहीं मिलता है, तो उसको एक नया इसेंटिव होगा। इससे भी फिजा बदलेगी। तो ये सब बातें पावर ग्राफ एटानीं के बारे में हैं।

इसलिए मैंने, एक बात बताई है कि आप सब डिबीजन पर भी ले जाईये ग्रीर इंस्ट्रमेंट डिस्टक्ट जज में रहेगा। दूसरी बात इस सबके मल्तालिक जब आप सोचतेहैं तो आपको थोड़ा प्रापर ग्राउट लुक लेकर सोचना चाहिए। ये दो महे मैंने आपने सामने रखे हैं और ऐसा करने से इसका एनलाजेमेंट होगा। ग्रापने माइनर को मैरिड कर दिया है, हटा दिया है, यह सब ठीक है, लेकिन इसको लेकर संशोधन की जरूरत है ? मैं चाहता हं इसलिए ग्राप इसे सिलेक्ट कमेटी में भेज दें। यदि इस रूप में आप रखते हैं और यदि संगोधन सब डिवीजन कोर्ट में ले जाने का ग्राप नहीं जोड़ते हैं क्योंकि ग्रभी जो ग्राप इस तरह से बिल लाते हैं. (सम्भ को घंटो) तो प्रेस्टिज के साथ स्नाते हैं। यह हमारा प्रैस्टिज है और कुछ शब्द भी इधर उधर हो जायेंगेतो जान के खिलाफ होगा। तो प्रैस्टिज इश्य ग्राप बनाते हैं हालांकि इसको ग्रन्तिम समय पर भी आप कम से कम यहां

सब डिवीजन कोर्ट को भी जोड़ दें तो थोड़ा ग्राच्छा होगा। लेकिन ग्रांर बातों को जोड़ने के लिए इसका सिलेक्ट कमेटी में जाना जरूरी है इसलिए मैं इसका विरोध करते हुए इसको सिलेक्ट कमेटी में भेजने की सिफारिश करता हूं।

SHRI HARI SHANKAR BHABHRA <Rajasthan); Mr. Vice-Chairman,...

ओ हुक्वदेव नराक्ष्म पादक (विहार) : हिंदी में बोलिए ।

अरे हरि शंकर मामड़ाः वास्तव में इस बिल पर कोई बहत बर्डा...

SHRI U. R. KRISHNAN (Tamil Nadu): You started in English. So you '1 'sh in English.

श्री हरि शांतर भानडाः ग्राधा अग्रेजी में वो दंगा, आरधा हिन्दी ।

My first objection to this Bill is that since the 68th report of the Law Commission was submitted in March 1977 why for such minor amendments the Government took five years. The Government must think over it, if these reports could be taken so lightly. Of course, now you have brought the recommendations of the Law Commission's report. And they are not major amendments. They are minor amendments. But this could have been done much eariier if the Government had given importance to this Law Commission's report. I think this shows the tendency of the Government how the Government and the Law Department are working. If the Law Department is working in this way, then what will happen to other Departments? We can easily imagine it. This is my first objection. These amendments should have been brought much earlier. It has been brought late. Then again the Law Commission reported that there should be a new Act. Whatever amendments have been introduced here, practically they

have changed the whole law. But one or two minor things are left out. For example, there is the re-arrangement of the paragraphs in Section 2 of the original Powers of Attorney Act. The Law Commission said that it does not appear that these are subsections of Section 2. They should have been re-arranged to show that they are sub-sections of Section 2. This has not been done. Similarly, will not the Law Minister think it proper that the time has come when this Act should have been extended to the State of Jammu and Kashmir also? They could have done it. There are only two things; Re-arrangement of Section 2 and applying the Act to Jammu and Kashmir. They have left out these two things. Otherwise, you have taken into consideration all the other things. These two points which I have mention ed, should also have been taken into consideration and included, and the Law Minister could have brought a new Bill.

मुझे लगता है कि 1882 के नाम से थोडी चमक होती है ग्रच्छा होता कि इसको 1982 कर देते, कोई ग्रापत्ति नहीं होती । ग्रापको कुछ लम्बा चौड़ा संजोधन नहीं करना पड रहा है । मामली संशोधन है 1982 का एक्ट कर देते । वैसे अपंडिक्स में लॉकमीजन ने यह सब कुछ दे दिया है, कोई वात छोडी नहीं है। आप के लिए करने के लिए कोई काम नहीं छोडा । अप उसे ग्रासानी से कर सकते थे लेकिन -ग्राप ने नहीं किय(ं) क्यों नहीं किया, यह ग्राप जानें। मैं समझता हं कि किया जा सकता था। लॉ कमी जन की रिपोर्ट को ग्राप ने परे तौर से स्वीकार कर लिया है यह मालम होता है, लेकिन इस में लगता है कि जायद जानवझ कर आप पुरा स्त्रीकार न करने की ीयत में थोडा बहत छोड देने हैं । न वाती के बारे में मझे ग्राप का [ओ हरि शंर भामडा]

ध्यान ग्राकर्षित करना था, वह मैंने किया है ।

एक बात मैं जुडीशियरी के बारे में कहना चाहता हें । ग्रभी ग्राप ने लोक सभा में कुछ दिनों पहले पेंडिंग केसेज के बारे में ग्रौर न्यायपालिका में जजेज की नियक्तियां न करने के बारे में प्रकाश डाला था । हाई कोर्टस में जजेज की 61 ग्रौर एडीशनल जजेज की 30 पोस्ट खाली पडी हैं ग्रौर भरी नहीं जा रही हैं। आप ने कह दिया कि उस की प्रक्रिया बडी जटिल है, स्टेट गवर्नमेंट से रिकमेंडेंशन्स आनी चाहिए, इस लिए देर हो रही है। लेकिन आर्टिकिल्स आते रहते हैं, ग्रावाजें उठती रहती हैं कमिटेड जुडीणियरी की । इस से लोगों के मन में शंका यह हो रही है कि कहीं न कहीं कुछ लोग बैठे हुए हैं जो जानबुझ कर जजेज का एपोइन्टमेंट नहीं होने दे रहे हैं क्यों कि उन को ग्रल्टीमेटली कमिटेड जजेज लाने हैं, कमिटेड जजेज नहीं मिल रहे हैं, इस लिए इन एपोइन्ट-मेंटस में डिले हो रहा है । यह गलत-फहमी पैदा की जा रही है । ग्रगर यह गलतफहमी है तो सरकार को इस को दूर करना चाहिए । ग्रगर यह गलतफहमी नहीं है, वास्तविकता है तो सरकार को इस बारे में साफ तौर से बयान देना चाहिए, जो खाली जगह पड़ी हई हैं हाई कोर्टस में जजेज की ग्रौर ग्रतिरिक्त जजेज की उन को भरना चाहिए तूरन्त ताकि पेंडिंग केसेज को डिस्पोज करने में हाई कोर्टस को मदद मिले । बाकी बातें बहुत हैं । मैं समझता इं कि इतना पर्याप्त है । वसे मैं इस बिल का समवन करता हुं।

SHRI SANKAR PRASAD MITRA <West Bengal): Mr. Vice-Chairman, Sir, I rise to support this BiH. I am glad that pursuant to the recommendation<sub>s</sub> of the Law Commission made in 1977, at last this amending Bill has been brought before the House.

My hon. friend, Mr. Shiva Chandra Jha, has made two suggestions. One of his suggestions I am inclined to support. But I nm afraid I cannot agree to his other suggestion. His first suggestion is that under clause 5 of the Bill, registration can be effected in the District Courts. This provision has been introduced because the Government wanted to give facilities to people living in the villages to go to District Courts for the purpose of registration, instead of to High Courts, which may be situated far away from their places of residence. I think the Union Government should think of including the Sub-Divisional Courts as well, because there are many villages which are far removed from the District Courts and for those villagers to go to the District Courts for the purpose of registration is itself an expensive proposition. It may be that the machinery in the Sub-Divisional Courts is not ready all over India up till now and that is why perhaps the Union Law Minister has not included Sub-Divisional Courts in this clause. But there are States like West Bengal where the machinery is ready. And I think there will be no difficulty if registration is allowed in Sub-Divisional Courts.

With regard to the other suggestion of my hon. friend, Mr. Shiva Chandra Jha. about elected judges, *I* am afraid I cannot agree. I cannot agree for the simple reason that he has spoken of California only. I know that in the United States, in the State courts, the judges are elected. I had been to various places in the United States. I have visited various places from one end of the United States to the othar. I had been to all the principal cities in the United States. And almost uniformly I had heard from the advocates practising in the State courts that this elective system of judges was not working well under the US Constitution because through this process of election, politicians, social workers busniessmen etc. are getting elected  $a_s$  judges of the State courts without any legal training at • aU.

SHRI SHIVA CHANDRA JHA: Mr. Mitra, that is the great propaganda, the perennial propaganda made by the American private enterprise. Anything that i; don-e by t'ne State or the society is not good, is not efficient. For instance, I had been to a country hospital. There the doctor incharge said that you go to any private doctor. So. they are trying to denigrate the wh'ole public sector, social sector. That is the point.

SHRI SANKAR PRASAD MITRA: I am not referring to the war between the private sector and the public sector in the United States. I am only reporting to you, Sir, what has been stated to me by some advocates in the United States all over that country that in their elective system, so far as the State courts are concerned, politicians, social workers, businessmen, etc., without any legal Training whatsover, are getting elected as judges. And that is posing a serious problem for them. Therefore, Sir, I am sorry to say that I cannot agree with this suggestion of Mr. Jha. But I support his other suggestion, viz. that facilities for registration should be given to people in sub-divisional courts

श्री हुक्मदेव सरायण शह्य : उप-सभाध्यक्ष महोदय, मैं भी श्री जिव चन्द्र झा जो की उुस राय का हूं कि जब विधि ग्रायोग की सिफारिंग के मुनाबिक विधि मंत्री जी भारत की जनता को यह सहूलियत दे रहे हैं कि उच्च न्यायालय में लोग नहीं पहुंच सकते थे इस लिये जिला न्यायालय में वे लोगों को ले गये ग्रीर वहां तक वह जा सकते हैं, यह ग्रच्छी बात है लेकिन इस के साथ ही मैं कहूना चाइता हूं कि ग्राज भी भारत के ग्रन्दर 5 लाख 75 हजार

126 गांवों में 2-1/2 लाख गांव ऐसे हैं जो कर्च्चा सड़कों से भी जुड़े हुए नहीं हैं । तो जहां ड्राई लाख गांव कच्ची सडक से भी न जुड़े हीं ग्रौर चार महीते तक जिन गांवों के लोगों को पाखाने जाना भी दुर्लभ हो जाता हो---थहां तक कि हम लोग ग्रौर शिव चन्द्र जी जिस इलाके से माते हैं वहां तो 3 महीने तक लोग पाखाना भी बया कहते हैं कि हांडी में करते हैं ग्रौर फिर उसे बाढ के पानी में बहाते हैं, तो ग्रगर आप सुविधा देना चाहते हैं और आप की यही मंशा है कि लोगों को ज्यादा सहलियत मिले तो इस को अनुमण्डल न्यायालय तक ग्रगर ले आयेंगे तो ज्यादा ग्रच्छा होगा और इस में सरकार को कोई खर्च भी ज्यादा होने वाला नहीं है और इस में सरकार का कोई नुकसान भी नहीं होने वाला है क्योंकि जनता को सुविधा देना ग्राप का लक्ष्य है। तो ऐसा होने से जनता को सुविधा भी प्राप्त हो जायगी और दूसरे मैं यह बात इस लिये भी कह रहा हूं कि इस में लिखा है कि जो विवाहित होंगे उन को पहले यह हक था या नहीं, न भी रहे तो मैं यह कहना चाहता हं कि अवयस्क में, कम उम्र में आदी न हो इस की व्यवस्था होनी चाहिए, कम उम्र में शादी न हो इस को रोकना प्रधान काम होना चाहिए और ग्रगर कोई ऐसे स.माजिक नियम हैं और ऐसे कोई सामाजिक रीति रिवाज हैं कि जिन के चलते कहीं किसी की मादी कम उम्र में हो गयी तो 18 या 19 वर्षे की लड़की को दो-दो अच्चे पैदा हो जायें तो क्या उस बच्चे को श्राप कहेंगे कि यह मनलाफुल चाइल्ड है । क्वानून के मुताबिक 21 वर्ष की या जो भी उम्र म्राप कानून में देते हैं शादी के लिये, उस से कम उम्र के ग्रादमी की शादी हो जाय, यह ठीक हैं कि उस से कम उम्रा में शादी नहीं,

## [श्री हनमदेव नारायण यादव]

करनी चांहिए, लेकिन अगर मादी हो जाय सौर वच्चे पैदा हो जायें तो क्या ग्राप कह सकते हैं कि यह वच्चा चुंकि कानून द्वारा जो उम्र उस के पिता की होनी चाहिए वह शादी के समय नहीं थी, कम उम्र में यह पैदा हम्रा इस लिये उस बच्चे को हम कान्नी बच्चा नहीं मार्नेगे ग्रौर उस वच्चे को क्या ग्राप उस के ग्राधिकार से बंचित कर देंगे ? तो यह जो सामाजिक कुरीतियां चल रही हैं उन में यह सामाजिक व्यवस्था ऐसी है कि जिस में ग्रगर कम उम्र में पादी हो जाती है और वच्चे पैदा हो जाते हैं ग्रीर यहां तो खाम तौर से एक ऐसा समाज है कि जिस में कम उम्र में ही बच्चे पैदा हो रहे हैं । ग्रीर कम उम्र में विधवा हो जाती हैं तो कानून लाख बना दो लेकिन विधंवा विबाह नहीं हो पाता है तो उन विधवाओं के लिए या ऐसे लोगों के लिए जो कम उम्र में समाजिक व्यवस्था के कारण णादी कर लेते हैं, उनके ऊपर भी इस कानून में कहीं न कहीं कोई आवधान होना चाहिए।

सीमरी वात में यह कहता चाहता हूं जि जो व्यापक रूप में हरिशंकर भाषडा जी उठा रहे थे। मैं कानन मन्त्री का ध्यान इस और आकर्षित करना चाहता हं कि इस सदन में मैंने कई वार यह मामला उ5ाया स्रीर श्री शिवचन्द्र झा जी ने भी उठाया, वह एक बनियादी मवाल है। हाई कोर्ट के बज जो ग्राय नििश्वन करते हैं चीफ मिनिस्टर, चीफ जस्टिस चौर गवनर में तौन आदमी मिलवार जिसको चुनते हैं जिनकी सिफारिण करने हैं, ग्राप उसको बहाल करते हैं। मैं ग्रापसे पटना हाई कोर्ट के बारे में कहना चाहता हं कि आप कमीशन बैठाइये. जब से पटना हाई कोर्ट बना तब से दो बार बिहार के चौफ मिनिस्टर बैंकवर्ड बलास के बने तो दो बार एक एक बकवर्ड बलास का जज बन सका। जब बी० पी ) मण्डल मुख्य मन्द्री बने थे तो कन्हैया लाल बैंकवर्ड कम्युनिटी के जज बने झौर दूसरी बार कब श्री कर्पुरी ठाकूर मख्य मन्त्री वने तो ग्रार्पीः मण्डल बहांके जजवनेः तो जब से हाई कोई ने जन्म लिया है तब से **पाज तक एक भी बैकवर्ड हरिजन, गै**हुन्ड कार्ट या शैडुल्ड टाइव का उसमें जज बना ही नहीं और जो प्रक्रिया है उसमें झागे भी बनेगा नहीं क्योंकि जो जज की नियक्ति होतो है तो एक सीनियर ऐडवोकेट के पैनल जो हाईकोट में बनाया जाता है उस सीनियर ऐडबोफेटम के पैनल में ही हरिजन को नहीं जाने दिया जाएगा। जहां देखा जाता है कि भीड्ल्ड कास्ट या भैडल्ड टाइव का है या बैकवर्ड केम्प्रनिटी का है तो कहते हैं इसको मीनियर ऐडवोकेट्स के पैनल में मत जाने दो। जिसको दस्तखत करना नहीं ग्राता' मैं कहता हं कि अभी पटना हाई कोई में जो ऐडवोकेट जनरल बनाये गये हैं, बहाल किये गये हैं, ग्राप उनका लिखा हग्रा कामज मंगाइये. ग्रगर उनकी संग्रेजी एक पन्ने में 10 लाइनें गलत नहीं लिखी होंगी तो हबसदेव बारायण यादव ग्रापकी गलामी कबल कर लेगा। जो ऐडवोकेट जनरल 10 लाइन नहीं लिख सकता है उसको बहाल किया गया है। कहा जाता है कि एक बार कमीजन के सामने बह यहमें कर नहें थे तो उन्होंने ''ही बाज गी" अंग्रेजी में कहा। "ही बाब गी" उन्होंने कहा कमीजन के सामने वह झाज ऐडवोकेट जनरल है । लेकिन पैरदो है, जाबी है, जाति है तो बताल हो गये। हम लोग नारा लगाने रहें---राज-पाट किंस े हाव, अंग्रेजी भाषां ऊंची जात। जिसके पास अंग्रेजी भाषा है. जंची जाति है बहु एक नम्बर पर चला जा सकता है। न ग्रंग्रेजो जानना हो। न उचि जाति का हो तो कहीं कोई स्थान नहीं मिल सकता है। ऊबी जाति के लोग बहाल होते हैं। तो मैं कहना चाहता हूं कि पदना हाई कोट में जो जज बाज बहाल हो, मैं वनौती देता हं कि आप एक कम्पटीशन कराइये आल इण्डियां अहिशल संविस बनाइये, उसमें पटनी

हाई कोर्ट के जितने जज हैं, उनको बैठाइये, मैं कहूंगा कि बैंकवर्ड, हरिजन झौर ग्रैंडूल्ड कार्स्ट एवम् ग्रैंडूल्ड ट्राइवज में ऐसे लोग होंगे, ऐसे झभी वकील हैं जो झाल इण्डिया जुडिशल सर्विस कमीशन के जरिये नियुक्त हो सकते हैं। लेकिन यह जो तिकड़म लगाए हुए हैं इसमें चीफ मिनिस्टर, चीफ जस्टिस झौर गवर्नर ये तीनों लाट साहव यैठकर तीनों झपना झपना कोटा बांटते हैं कि तुम कितने लोगे, तुम कितने लोगे।

ग्राखिरी बात कहकर मैं खत्म करूंगा। अगर आप इंक्वायरी कराइयेगा तो देखियेगा ग्रगर हक्मदेव नारायण बहाल करेगा तो उपस नापति जी, ग्रापका कोई बेटा या भतीजा हो तो उसको मैं बहाल करके जाऊंगा। इसलिए कि वह ग्रदालत में जब कुर्सी पर ग्रायेगा तो जब मेरा बेटा या कोई होगा तो वह कंसिडर करेगा। जितने जज होते हैं, जो वहाल करने वाले हैं उनके ही बीच में वह कुर्सी नाच रही है, नाच रही है, नाच रही है। वहां ग्रगर बेल का पिटीशन भी होता है तो उसके सामने अगर कुणवाहा, कुर्मी, पासवान कोई लिखता है तो समझा जाता है यह बदमाश जरूर होगा। इसका बल रिजेक्ट, क्योंकि वह जातिगत कसंस्कार से ग्रसित है। इसलिए श्री शिवचन्द्र झा जो का विचार ठीक है-कि ग्राल इण्डिया जुडिशल सर्विस बनाझो, नहीं तो इलेक्जन करान्गो। जितने वकील होगे. जिलको समझेंगे वोट देना है उसको प्रति-निधित्व मिल सकेगा क्योंकि कहा है डैमोन्नेसी इज ए गवर्नमेंट आफ फुल्स, डैमोत्रेसी मुर्खों का राज है। क्या इसलिये बोट को समाप्त कर देंगे। अगर सारे मर्ख हो इस क्षेत्र में है तो जज भी मूर्ख ही होना चाहिये। वकील भी मर्ख ही होना चाहिए। ग्रगर सब मुर्खही हैं तो एम एल ए या एन व्योक जो भी बहां से हाँ वह मुर्ख ही होना चाहिये। ग्रगर सांरा देण ही मुर्ख है तो पढ़े-लिखे लोग क्या देश चलायेंगे। इसलिये मैं आपसे

निवेदन करूंगा कि मेरी इन वातों पर विचार करें ।

भी रामनरेश कुशवाहाँ (उत्तर प्रदेश): उपसमाध्यक्ष जी. मैं केवल संशोधन विधेयक के पांचवें पैरे के संबंध में वात करूंगा । मैं ग्रापसे यह कहना चाहता हं कि हिन्दूस्तान में खासकर हिन्दुओं में जो विधवाओं की हालत है वह किसी से छिपी हुई नहीं है । चाहे वह प्रधान मंती के घर की विधवा हो चाहे वह हमारे घर की विधवा हो । कोई भी ग्रादमी विधवा के नाम से जायदाद करना नहीं चाहता । इसके कारण विधवा के प्रति अनेक प्रकार की शंकाएं हें । हम नहीं समझते कि ग्रंग्रेजों के सारे कूकमों की जड़का जो प्रशासन का तरीका है उनको ग्राप चला रहे हैं। उनके पुराने कानुनों को आप ज्यों का त्यों चला रहे हैं । अगर उन्होंने आपको जाति व्यवस्था से ऊपर उठ कर एक ग्रच्छा काम कर दिया है तो ग्राप उसको क्यों नष्ट करने जा रहे हैं । मैरीड वुमैन प्रापर्टी एक्ट 1874 में धारा 5 में है, 'वैदर ए माइनर झार नाट' इसी को ग्राप बदल रहे हैं और गगन में उडने वाले लोग बदल रहे हैं । क्योंकि इस ला कमीशन में कोई ऐसा ग्रादमी नहीं होगा जो धरती पर चलता होगा । सब हवाई जहाज से चलते होंगे । माननीय कानून मंत्री जो भी पूराने लाट साहब है । इस लाट साहबी में गरीबों की बात सुने कौन । आपने कानुन तो बनाया क्या ग्राप बता सकते हे कि ग्रापने उसको इम्पलीमेंट करने के लिये क्या-क्या कार्रवाई की है ? 14 वर्ष की लडकी ग्रौर 18 वर्ष के लड़के की णादी णारदा एक्ट में कराते हैं। मैं ग्रापसे पूछना चाहता हं कि 14 वर्ष की लड़की और 18 वर्ष के लडके से अपगर णादी हई ग्रौर वालिग जव तक [ओ हुकनरेव नारायण यादव]

हयी यानी 21 वर्ष की हम्री ग्रौर हर साल लड़का हम्रा तो वह 7 बच्चों की मांबन गई । अगर 2 लडकों की मां वनी और बीच में ही विधवा हो गई तो वह काननी तरीके से अपने लड़कों की अभिभावक हई या नहीं ? अगर वह लड़कों की कानूनी ग्रभिभावक है नाबालिग होकर भी तो क्या उसके लिये भी ग्रौर लड़कों के लिये भी वह डवल झमि-भावक खोजेगी । एक विसंगति ग्राप दूर कर रहे हैं कि पावर आफ अटानी केवल वयस्क लोगों के लिये है । ग्रौरतों में नाबालिग भी हैं । खगर वह विवाहित है तो उसको मिलेगा ही । इसी विसंगति को ग्राप दूर करना चाहते हैं ? मैं ग्रापसे पूछना चाहता हं जिन लोगों में विधवा विवाह होता है हरिजन, आदिवासी ग्रौर पिछड़े वर्ग में उनमें शिक्षा की भी कमी है, चेतना की भी कमी है स्रीर ग्राप कानून कागज में बनाते जाते हैं। उसका इम्पलीमेंटेशन नहीं होता । ज्यादा-तर विवाह 14, 15, 16 वर्ष की उम्र में होते हैं । अगर इस बीच में उसके लडका पैदा हो गया और अगर वह विधवा हो गई तो उसके लड़कों का क्या होगा ? ग्रापने कभी सोचा है । मैं ग्रापसे कहना चाहता हूं कि हवाई जहाज में उड़ने वाले लोग इस कानून पर न्याय नहीं कर सकते हैं ।

उ डोग मंत्रालग तथा संसदीय कार्य विभाग में उप-पंत्री (श्री कल्पनाथ रुख): क्यों ?

श्री रामनरेश कुशवाहा : इसलिये कि उनके सामने यह समस्या है ही नहीं।

श्रो कल्पनाथ राय : ग्राप भी इवाई जहाज में उड़ते हैं ।

अभी रामनरेश कुशवाहा: मैं जमीन पर ही रहता हूं। जब से ग्रापके सदन में ग्राया हूं तब से हवाई जहाज में उड़ना शुरु किया है । जो लोग हवाई जहाज के नीचे पैर नहीं रखते उनकी वात मैं कर रहा हूं । कल्पनाथ राय जी मैं ग्रापकी बात नहीं कर रहा हूं । ग्राप भी जब यहां नहीं रहेंगे तो हमारी तरह से पैदल चला करेंगे । (सभय को घंटो) मैं वहुत ग्रावश्यक चीज पर बोल रहा हूं । 4 P.M. श्रीमन, मैं ऐसे पहलू पर बोल रहा हूं जिस पर किसी ने भी विचार व्यक्त नहीं किये हैं । इसलिये मुझे तो ग्राप थोड़ा समय दीजिये ।

उपसमाध्यक्ष (श्रो ग्रार॰ रामक्रण्णन) : ग्राप पाइस्ट पर बोलिये ।

श्री रामनरेश कुरावाहा : योमन, मैं यह कहना चाहता हूं कि अगर कल को कोई नावालिंग विवया अभिमायक बन गई तो उसमें कंटोवसी पैदा हो जाएगी, विरोधामाल पैदा हो जाएगा । एक जगह तो वह नावालिंग है और दूसरी जगह वह मां बन गई है और वालिग का काम करने लगी है तो उस स्थिति में कठिनाई पैदा हो जएगी । इसलिए मैं आपसे कहना चाहता हं कि ग्राप इसको केवल कानुनी दुष्टि से मत देखिए, व्यावहारिक दुष्टि से भी देखिये। विधवा को सम्पत्ति में अधिकार नहीं रहेगा, लेकिन उसके बच्चे का रहेगा। इस प्रकार की स्थिति में मैंने देखा है कि जाली बेनामी कार्यवाही करके विध-बाग्रों को उजाड़ दिया गया है । आज भी मुप्रीम कोर्ट के मुकदमे इनारे पास आते हैं । हाई कोर्ट में जाली ग्रदालती कार्यवाही करके बेनामी के मामले पड़े हुए हैं । अगर आप लड़की को अधिकार नहीं देंगे, लडके को अधि-कार नहीं देंगे, मुख्तारनामें का अधिकार नहीं देंगे सो वे बेचारे कहां ज एंगे, किस की सम्पत्ति में ग्रपना पालन-पोषण करेंगे। एक विधवा अपने लड़के की सम्पत्ति की

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रक्षा के लिए कैसे लड़ेगी ? यह भी संभव है कि विधवा के मा-वाप भी न हो । ऐसी हालत में ससुरार वाले उसको सम्पत्ति में हिश्सेदार नहीं बनने देंगे । कोर्ट में वह नहीं जा सकती । एक गरीब विधवा अपने नावालिंग बच्चे को गोद में चिपका कर कहा जाथ ? इसलिए मैं यह कहना चाहता हू कि आप इस पर विचार कीजिये और इस मंग्नोधन को विलकुल वापस लीजिये ।

जहां तक ग्रदालतों का सवाल है. मैं श्री झांजी की ग्रौर श्री हक्सदेव नारायण यादव जी की राय से ग्रापने आपको जेड़िता हुं और यह कहना चाहता हूं कि अपर थह अधिकार नीचे की ग्रदालतों में चला जाय तो यह सर्व-सूतभ हो जाएगा । नहीं तो आप जानते हैं कि जायदाद के बेनामी मामले डंडे के जार से होते हैं । गरीब लोग बडी अवालतों में नहीं आ सकते हैं और न उसके पास मुकद्रमालड्ने क लिए इतना पैक्षा ही होता है । इसलिए जरूरत इस वात की है कि कमजोर वर्गों के उपदर्मियों को न्याय दिलाने के लिए निष्ठित रुप से इसका ग्रधिकार नीचे की ग्रदालतों को दिया जाना चाहिए ग्रौर इस तरह के काम नीचे को अदालगों में होने चाहिएं। मैं श्री झा के प्रस्ताव का समर्थन करता हूं ग्रौर चाहता हूं कि इस बिल को एक सेलेक्ट कमेटी की भेज दिया जाय ताकि अच्छी तरह से सोच-विचार करने के बाद ही इस पर कोई कदम उठाया जाय जिससे कि इमारे तेश में विधवाग्रों की सुरक्ष। हो सके । अगर इसी रूप में यह बिल पास कर दिया गया सो **२ह एक बहुत बड़ा अन्याय विधवाणों** के साथ हो जाएगा । नाबालिग विधवामों का आप इस देश में इस बिल के जरिए में सर्वनाश कर देंगे । इसलिए ग्राप इस बिल को एक सेलेक्ट कमेटी के पास भेज

दीजिए । इन चन्द शब्दों के साथ मैं अपनी वात समाप्त करता हूं ।

SHRI GHULAM NABI AZAD: Sir, I have already mentioned while moving this Bill for amendment that the purpose of further amending the 1882 Act is non-controversial and limited one. I was . very much sorry. Of course, it was very much new experience also for me to have very good lectures from our Upper House people even for very small amendments. But I am happy. Now the thing is that this Act is one hundred years old and as for this Act goes it was-not defined, what the words actually mean. So, firstly the functioning of this Act we have defined: I will go clause by clause. Coming to clause 3, section 2 of the principal Act, it, is just the rearrangement and subtraction of some of the repeated words, as one of my friends has already said that some of the words have become obsolete with the passage of the time. Like in section 2 of the principal Act, the word "assurance" occurring in both the places has been omitted. If my friends go through the original section 2, it is mentioned:

"The donee of a power-of-attor-ney may, if he thinks fit, execute or do any assurance, instrument..."

"Assurance" and 'instrument" are two words, but the meaning is the same. So we have omitted one word. In section 3 of the principal Act, the words "lunatic," "or bankrupt", "tenancy" and "bankruptcy" are sought to be omitted. Now if my friends go through the section, it says:

"Any person making or doing any payment or act in good faith, in pursuance of a power-of-attorney, shall not be liable in respect of the payment or act by reason that before the payment or act, the donor fShri Ghulam Nabi Azad]

of the power had died or become lunatic of unsound mind. ."

Now "lunatic" and "of unsound mind" are two words but they have the same meaning. So we have omitted one of these two. Again "bankrupt" or "insolvent" are two words, but the meaning is the same. So again we have dropped one of the" two words.

I think there are only two significant things which we mean to do actually in the Bill. The original Act provides that the instrument creating a power of attorney be deposited in the High Court. Now by this amendment, it can<sup>x</sup> be deposited in District Courts also. Then a minor, whether married or unmarried, does not have the power of appointing an agent or executing a power of attorney. So we have clearly mentioned that any minor, whether she is married or unmarried, does not have the power to appoint an agent or to have a power-of-attorney arrangement.

As for the other point which our learned friends have mentioned, they have said that this should have been taken to the subdivisional level. -As one of our ex-Chief Justice has quite rightly said, we do not have all the sub-divisional districts reorganised at the moment. Even then the Government has tried its level best to take this facility from the High Court to the District Court level. Even there we have more than 300 districts. So the facility is already being provided at least to the district level whereby the people even from the villages and sub-divisional places can avail of it.

SHRI SANKAR PRASAD MITRA: It can be taken gradually.

SHRI GHULAM NABI AZAD: Gradually it can  $b_e$  seen. There ig an-

other point also. It is not only a question of taking it down to the village level. It is a question of responsibility. If you go through the Bill, you must have seen that the certified copies do not require any further certification. So the certified copies issued will not require any further proof. It is mentioned in this Bill. Hence the issuing of these copies is a highly responsible act and it cannot go down below to the block level, or sub-divisional level. It is a very responsible thing. Unless there are proper arrangements, unless the courts at the subdivisional level are fully organised, it cannot be done haphazardly. (Intemiptions) Had we done it upto the sub-divisional level, you would have said it should be upto the block level.

SHRI SHIVA CHANDRA JHA: We should go to the grassroots. We are not going to that.

SHRI SANKAR PRASAD MITRA: The courts at the sub-divisional level can be strengthened. It can be granted gradually.

SHRI GHULAM NABI AZAD: First we have to strengthen the sub-divisional courts and only then this point can be considered.

As far as the election of the Judges is concerned, this seem<sub>s</sub> to be a very unique thing. On the one side my friends are telling that this is unique in our country. I am not talking of USA or USSR. Only about a fort-night back I was in the USSR' and the Speaker of the. Communist Party took me inside their Parliament House and showed me the seat of the Chief Justice of the USSR. He said, "This is the seat of the Chief Justice, of the USSR who is an elected man." So, if you are' talking of commitment of a Judge, you are thinking of commitment of a Judge to a particular party.

SHRI SHIVA CHANDRA JHA: Not necessarily.

SHRI GHULAM NABI AZAD: . Independently you cannot, ln a system such as we have in India, in a given system... (*Interruptions*)... You had your say. You just listen to me. In a given system  $a_s$  we have in India— a democratic system—we cannot have any election. Do you have any election whereby any person for any post can be elected—individuals who are not aligned to any political party? So, it is not a question of electing any person.

SHRI SHIVA CHANDRA JHA: An independent person can be elected now.

SHRI GHULAM NABI AZAD; The question of election of Judges  $i_s$  entirely imposible... (Interruptions) ...

One of my friends said that we are noi. appointing Judges. My senior colleague has already said in this House the day before vesterday that we have started the process of appointing Judges and seven of them have been appointed in the month of September and five have been appointed on the first of October. But as far as the commitment of Judges goes, my friend Jhere said that we are not' appointing Judges because we are in search of committed Judges. As far as the policy of the Government of India goes, we believe that the Judges should be committed to the Constitution of India and the philosophy underlined therein. We do not believe in any other commitment or any other philosophy.

One of our friends said that the Bill should go to a Select Committee.  $A_s$  I have already mentioned, the points are all very clear and there is no question of sending it to a Select Committee.

SHRI SHIVA CHANDRA JHA; No, no.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The hon. Deputy Minister is piloting his maiden Bill and, so, do not interrupt him. Give him some encouragement. SHRi GHULAM NABI AZAD: One of my friends said that the Law Commission had recommended this in 1977 and that this Amendment Bill has come very late. I agree that it is a little late, but I believe in "Better late than never."

It has also been mentioned by one of my friends that this BiH should have been extended to Jammu and Kashmir, but I would like to inform him that this subject-matter of legislation falls within the Concurrent List and it does not apply to Jammu and Kashmir and hence it is not necessary to consider the question of extension of the Act to that State.

Sir. I thank all my friends who have participated in the discussion. I commend the Bill for the consideration of the House.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): I shall now put the amendment of Shri Shiva Chandra Jha to vote. The question is:

"That the Bill\* further to amend the Powers-of-Attorney Act, 1582, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely: —

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri Nepaldev Bhattacharya
- 4. Shri Dipen Ghosh
- 5. Shri S. W. Dhabe
- 6. Shri G. C. Bhattacharya
- Prof. Sourendra Bhattacharjee.
- 8. Shri Hari Shankar Bhabhra
- 9. Shri Rameshwar Singh
- Shri Hukmdeo Narayan Yaday.
- 11. Shri Kalraj Mishra
- 12. Shrimati Mohinder Kaur
- 13. Shri Shiva Chandra Jha

[Shri R. Ramakrishnan]

with instructions to report by the flrst week of the next Session."

I think the Noes have it.

SHRI SHIVA CHANDRA JHA: Th<sub>e</sub> Aye<sub>s</sub> have it. I am asking for a division.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN);  $Th_e$  Noe<sub>s</sub> have it, the Noes have it.

The motion was negatived.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now, I shall put the motion moved by Mr. Ghulam Nabi Azad to vote. The question is:

"That the Bill further to amend the Powers-of-Attorney Act, 1882, be taken into consideration."

The motion was adopted

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): We shall now take up clause-by-clause consideration of the Bill. Before that I would like to tell hon. Members that just ten minutes back, Shri Shiva Chandra Jha sent an amendment to clause 5: after the words "or district court" insert "or subdivisional court". Under rule 232 of the Rules of Procedure, I disallow this amendment as it has not be;n circulated to the Members and il nas been given in the last minute.

Now we shall take up clause-by-clau&e consideration of the Bill.

Clause 2 to 6 *were added to the Bill.* Clause 1, the Enacting Formula and the Title *were* added to the *Bill.* 

SHRI GHULAM NABI AZAD: Sir, I move:

"That the Bill be passed."

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): The question is: "That the Bill b<sub>e</sub> passed."

I think the Ayes have it, the Ayes have i

SHRI SHIVA CHANDRA JHA: Noes have it. (Interruptions)

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Aye<sub>s</sub> have it.

The motion was adopted.

re. Division

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); Now the hon. Health Minister to make a statement.

- SHRI SHIVA CHANDRA JHA: Point of order.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN): After the statement.

#### STATEMENT BY MINISTER

President's Health

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): Sir, I wish to inform the House that the coronary by-pass surgery on the President was carried out yesterday at the Texas Heart Institue, Houston (USA). Dr. Denton A. Colley, who performed the operation said that "the operation has been smooth and successful".

According to information received, the President is now in the intensive care unit for post-operative recovery, 'as is the general practice.

I am ture the entire House will join me in conveying our best wishes to the President for speedy recovery.

THE VICE-CHAIRMAN (SHRI R. RAMAKRISHNAN); I think all the Members join me in wishing the Hon'ble President a very speedy recovery and the Minister will kindly convey it to him.

### POINT OF ORDER RE: DIVISION

भी शिव चन्द्र झा (विहार) : मेरा प्वांइट ग्राफ ग्रार्डर है । बिजिमेस एडवाइजरी कमेटी ने फैसला किया है कि हम छ: बजे तक बैठेंगे ग्रीर जरूरत